GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO. 172 ANSWERED ON 31ST JULY, 2025

ENCOURAGING CARPOOLING

*172. DR. D RAVI KUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government considers carpooling to be an efficient and sustainable alternative mobility solution and if so, the details thereof;
- (b) whether it is cognizant of the environmental benefits associated therewith and if so, the details thereof;
- (c) whether the Government recognizes the key differences between commercial ride-sharing services and non-commercial carpooling models where cost-sharing occurs without profit motive among private individuals and if so, the details thereof;
- (d) whether Clause 15 of the Motor Vehicle Aggregator Guidelines 2020 which currently governs aggregator operations applies uniformly to both commercial ride-sharing and non-commercial carpooling activities and if so, the details thereof; and
- (e) whether the Government is considering a separate regulatory framework or guidelines for the carpooling sector and enable its legal, safe and scalable operation across the State and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 172 ANSWERED ON 31ST JULY 2025 ASKED BY DR. D RAVI KUMAR REGARDING ENCOURAGING CARPOOLING

- (a) & (b) The Government is committed to promoting sustainable and efficient mobility solutions as part of its broader efforts to reduce urban traffic congestion, enhance transport efficiency and minimize environmental impact. Shared mobility is one amongst the various options in this regard. The Government is also aware of the potential associated environmental benefits which may lead to reduced vehicular emissions, lower fuel consumption and better utilisation of existing transport infrastructure.
- (c) to (e) Clause 15 of Motor Vehicle Aggregators Guidelines, 2020 provided for aggregation of non-transport vehicles by aggregators unless prohibited by the State Government. The new guidelines (Motor Vehicles Aggregators Guidelines, 2025) have been issued to keep the regulatory framework up to date with the developments in the motor vehicles aggregators ecosystem.

Commercial ride sharing is covered under the Aggregator Guidelines issued by the Government. However, non-commercial ride sharing is neither prohibited nor regulated by the Government.
